

# Central Information Commission

CIC/AD/A/2009/001768

Dated 28<sup>th</sup> January, 2010

**Name of the Applicant** : MR. MUNESWAR RAM

**Name of the Public Authority** : CLW, WEST BENGAL

## Background

1. The Applicant filed his RTI request on 13.05.09 with the CPIO, CLW, Chittaranjan seeking certified copy of rules, mark sheets etc. of DV Girls (H.M.) & D.V. Boys (H.M.) etc. besides other information against 5 points. The PIO replied on 27.05.09 providing the information point wise and also enclosing the position of number of students passed with grace marks and detailed reply received from the Principal, D.V. Boys/HM. Not satisfied with the reply, the Applicant filed his First Appeal on 17.06.09 stating that the certified copy of rules has not been provided whether the school administration has the power to provide grace marks. He also stated that reply to question no. 3 is ambiguous and to questions 4 & 5 are not convincing and satisfactory. The Appellate Authority vide order dated 02.07.09 informed the Applicant that the Appeal has been thoroughly examined by and that it is observed that the information supplied is absolutely accurate in all respects. Being aggrieved with the reply, the Applicant filed his Second Appeal on 07.09.09.
2. The Bench of Mrs. Annapurna Dixit, Information Commissioner scheduled the hearing for 28<sup>th</sup> January, 2010.
3. Mr. A.P. Dey, CPIO, Mr.A.Chakraborty, Welfare Inspector, Mr.A.K. Sinha, CLA and Mr. A. Roy, Steno represented the Public Authority were heard through video conferencing.
4. The Appellant was not present during the hearing.

## Decision

5. The Commission after reviewing the information provided directs the PIO to seek information from the Principal, DV(G) HM regarding the source of the practice being followed to give 15 marks as the maximum grace marks to the Appellant. Also information on the action taken by the administration on teachers who had first failed 3 students and then had passed them later may be provided. Information about why

other students have not been passed by giving grace marks is not available in the files. All information to be provided by **5<sup>th</sup> March 2010** and the appeal is accordingly disposed off.

(Annapurna Dixit)  
Information Commissioner

Authenticated true copy:

(G. Subramanian)  
Deputy Registrar

Cc:

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2. The PIO  
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3. The Appellate Authority  
Chittaranjan Locomotive Works  
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4. Officer in charge, NIC
5. Press E Group, CIC